

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Appeal No. 62/2025

In the matter of:

Sh. Rajpal Saini & Anr

.....Applicant

Versus

Union of India & Ors.

.....Respondent(s)

NDOH: -19.11.2025

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Filed by:

New Delhi:

Dated:17.11.2025

Delhi Pollution Control Committee

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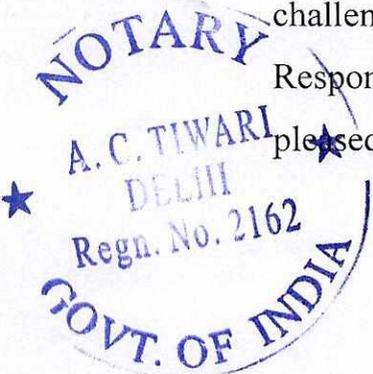
Union of India & Ors.

.....Respondent(s)

**RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE (RESPONDENT NUMBER-2) IN COMPLIANCE TO
THE ORDER DATED 22.09.2025.**

I, Deepak Kumar Singh, Additional Director, Delhi Pollution Control Committee, 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi - 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Additional Director with Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 22.09.2025 on the basis of the appeal filed by Sh. Rajpal Saini under Section 16 (h) read with Section 18 of the National Green Tribunal Act, 2010. The appellant has challenged the Environmental Clearance dated 18.06.2025 issued in favour of Respondent No. 3 by Respondent Number-1. This Hon'ble Tribunal was pleased to issue notice on the appeal.



3. That, the Appellant herein has challenged the Environmental Clearance (EC) dated 18.06.2025 issued by MoEF&CC in respect of proposed Waste to Energy Project (30 MW), Sector 5 Bawana, Delhi -110039 by M/s Jindal Urban Waste Management (Bawana) Limited. In the present case, role of DPCC was to conduct Public Hearing before deciding the Environmental Clearance (EC) by MoEF&CC.
4. That, Public Hearing for the above mentioned project was conducted by DPCC on 27.12.2024 at the Project Site and Public Hearing was supervised and presided over by Additional District Magistrate (North District), Govt. of NCT of Delhi.
5. That, proceedings of above mentioned Public Hearing were sent to MoEF&CC vide letter dated 03.01.2025.
6. That, in view of the above, the present response may kindly be taken on record.

[Signature]
DEPONENT

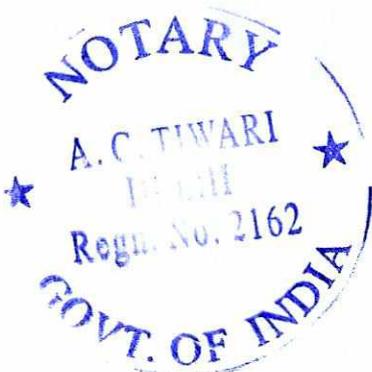
VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

17 NOV 2025

Verified at New Delhi on this ___ day of November, 2025.

[Signature]
DEPONENT



ATTESTED
NOTARY PUBLIC
(DELHI INDIA)

17 NOV 2025